

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **23rd Day of August**, 2018)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

Original Application No.330/828/2018
(U/S 19, Administrative Tribunal Act, 1985)

Gautam Singh Tharu S/o Late Prem Chandra Tharu, R/o 120/800,
Narayanpurava, District -Kanpur Nagar.

..... **Applicant**

By Advocate: **Shri S.N. Pandey**

Versus

1. Union of India through the Commissioner, Good & Service Tax and Central Ecise, 117/7, Sarvoday Nagar, Kanpur Nagar.
2. Assistant Commissioner, Good & Service Tax and Central Excise, Mandal-II, 117/7, Sarvoday Nagar, Kanpur Nagar.
3. Administrative Officer, Good & Civil Service Tax and Central Excise Mandal-II, 117/7, Sarvoday Nagar, Kanpur Nagar.

..... **Respondents**

By Advocate: **Shri V.K. Dixit**

O R D E R

Shri S.N. Pandey, Advocate is present for the applicant and Shri V.K. Dixit, Advocate is present for the respondents.

2. Counsel for the applicant submitted that father of the applicant, who was posted as Head Havaldar in the office of the Commissioner Goods and Service Tax and Central Excise, Kanpur died on 05.06.2017. Thereafter, applicant moved an application before the respondent No.2 on 22.02.2018 for sanction and payment of General provident Fund, Gratuity and other benefits but till date the

respondents have not taken any decision on the representation of the applicant.

3. Counsel for the applicant lastly submitted that grievance of the applicant might be redressed in case a direction is given to the respondent No.2/Competent Authority to decide the representation of the applicant dated 22.02.2018 by reasoned and speaking order within a stipulated period of time.

4. In view of the aforesaid limited prayer made by counsel for the applicant but without commenting anything on merits of the case, the instant Original Application is disposed off with the direction to the respondent No.2 (Assistant Commissioner, Good & Service Tax and Central Excise, Mandal-II, 117/7, Sarvoday Nagar, Kanpur Nagar)/Competent Authority to decide the representation of the applicant dated 22.02.2018 by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing. No costs.

(Justice Bharat Bhushan)
Member (Judicial)

Sushil